

**ORAL**

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
BENCH, ALLAHABAD

(This the 7<sup>th</sup> Day of August, 2018)

**Hon'ble Mr. Justice Bharat Bhushan, Member (Judicial)**  
**Hon'ble Mr. Mohd. Jamshed, Member (Administrative)**

**Contempt Petition No.330/91/2017**  
(Arising of Original application No.330/210/2017)

Virendra Singh, aged about 60 years, Son of Late Thakur Jag Pal Singh, R/o VIP Guest House, I.T. Colony Laxman Bagh, Kanpur.

..... **Applicant**

**By Advocate: Shri Dharmendra Tiwari proxy to Shri K.P. Singh**

Versus

1. Shri hasmuukh Aadhiya, Secretary, Ministry of Finance (Revenue), North Block, New Delhi- 110011.
2. Shri Sushil Chandra, Chairman, Central Board of Direct Taxes, North Block, New Delhi- 110001.
3. Shri Abha Anand Kishore, Director General of Income Tax (Vigilance), Chief Vigilance officer, CBDT, Dayal Singh Public Library Building, New Delhi – 110002.

..... **Respondents**

**By Advocate: None**

**ORDER**

**Delivered by Hon'ble Mr. Justice Bharat Bhushan, Member (Judicial)**

Shri Dharmendra Tiwari proxy to Shri K.P. Singh, Advocate is present for the applicant. There is illness slip of Shri L.P. Tiwari, counsel for the respondents.

2. Counsel for the applicant submits that he is no longer interested in pursuing the Contempt Petition and requested to dismiss the same as withdrawn. Accordingly, the Contempt Petition is dismissed as withdrawn. Notice, if any, issued to the respondent is discharged.

**(Mohd. Jamshed)**  
Member (A)

**(Justice Bharat Bhushan)**  
Member (J)

Sushil